SLP(Crl.)No. 4024 OF 2002

ITEM No.21 Court No. 7 SECTION IIA
A/N MATTER

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No. 4024/2002

(From the judgement and order dated 06/05/2002 in CRLM 39904/01 of The HIGH COURT OF PUNJAB & HARYANA AT CHANDIGARH)

ROMESH LAL JAIN Petitioner (s)

VERSUS

NAGINDER SINGH RANA & ORS. Respondent (s)

(With Office Report)

Date : 09/01/2003 This Petition was called on for hearing today.

CORAM :
HON'BLE MR. JUSTICE Y.K. SABHARWAL
HON'BLE MR. JUSTICE H.K. SEMA

For Petitioner (s) M/s Neeraj K. Jain,Aditya Kumar Choudhary, Ugra Shankar Prasad,Bharat Singh,Sanjay Singh, Advs.

For Respondent (s) No.1: Mr. KTS. Tulsi, Sr. Adv.
Mr. Rishi Malhotra, Adv.
Mr. V. Hari Pillai, Adv.
Mr. Prem Nath Malhotra,Adv.

Mr. Bimal Roy Jad, Adv.

UPON hearing counsel the Court made the following
O R D E R

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Issue fresh notice to unserved respondents. The petitioner may file rejoinder to the counter affidavit filed by Respondent No.1, within four weeks.

.SP1

(S. Thapar) (V.P. Tyagi)@@
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PS. to Registrar Court Master@@
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